

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3674

ANSWERED ON:10.09.2007

EMPLOYEES COVERED UNDER PROVIDENT FUND ACT AND EMPLOYEES PENSION SCHEME,1995

Mehta Shri Bhubneshwar Prasad

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Employees Provident Fund and Miscellaneous Provisions Act, 1952 and Employees Pension Scheme, 1995 cover all the workers of organised and unorganised sectors;
- (b) if so, the details thereof;
- (c) whether officers have been appointed to ensure proper implementation of provisions of said Acts;
- (d) whether allegations have been leveled by Mada Health Sanitation Workers` Union against some officers of Jharkhand State Provident Fund for their failure to ensure implementation of such provisions;
- (e) if so, whether responsibilities have been fixed in this regard;
- (f) if so, the action taken by the Government against the guilty; and
- (g) the action taken by the Government for proper implementation of said Acts for the welfare of Mada workers?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) & (b): The Employees` Provident Funds & Miscellaneous Provisions Act, 1952, subject to provisions contained in its Section 16, applies to every establishment, which is a factory engaged in any industry specified in Schedule I to the Act or any establishment engaged in an activity notified by the Government and employing 20 or more persons. Employees` Pension Scheme, 1995 is one of the Schemes framed under the Act.

(c) : Yes, Sir.

(d) : MADA (Mining Area Development Authority), Dhanbad was created by a statute enacted by the State Government and it does not fall under the purview of the Act.

(e)to(g) : Do not arise in view of (d) above.